

(6)

Q.A. No. 1149/05

11/04/07

Hon. Mr. Ashok S. Karamadi, J.M.

In view of non-appearance of Advocates because of personal appearance inconvenience brought to the notice by the Hon'ble President of C.A.T. Bar Association, the case is adjourned to 11/05/07 for orders.


J.M.

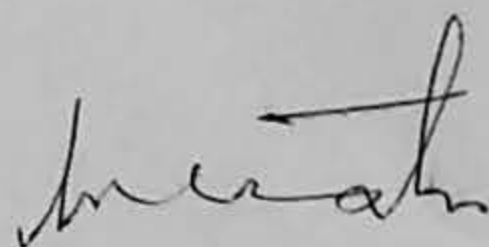
②

11.5.07

Hon. Mr. P. K. Chatterji A.M.

None for the parties even in the revised call. Adjourned.

List on 5.6.07.

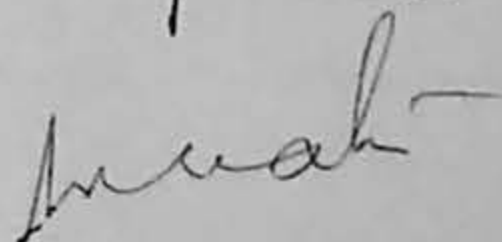

A.M.



27.7.07

Hon. Mr. P. K. Chatterji, A.M.

None for the applicant even on revision. The OA. is dismissed in default and for non-prosecution.


A.M.

REGISTRAR

05.06.07

List O.A. / C.O.P. / R.A.
before Hon'ble Bench for
Adm. / F.O. / F.H. On

27.07.07

 REGISTRAR

